## F.No.390/Misc./46/2017-JC Government of India Ministry of Finance Department of Revenue Central Board of Excise & Customs

New Delhi, 14thJune, 2017

To,

- All Principal Chief Commissioners / Chief Commissioners and Directors General under the Central Board of Excise and Customs.
- 2. webmaster.cbec@icegate.gov.in

Sir,

Subject: Bunching of cases on the identical matters in various Benches of CESTAT

As you are aware that the Board is making all out efforts to bring down the litigation and ensure our smooth progress towards GST by reduction in legacy matters. In this direction, to further reduce the pendency in the CESTAT, it has been decided to bunch the matters pertaining to the same issues from all over the country pending at different Benches of the CESTAT. Such cases would be disposed of by specific benches of the CESTAT so that the specific issues are disposed at priority and at a common place. Such bunching & consolidated hearing would not only expedite decision but also obviate the danger of divergent viewpoints being expressed in decisions by different Benches.

- 2. To identify such cases, a nodal officer for each CESTAT Bench has been nominated to supervise the bunching of cases, as per the annexure. The Nodal Chief Commissioners are requested to coordinate the bunching of the cases benchwise with the Zonal Chief Commissioners falling under the jurisdiction of the CESTAT benches and respective Authorised Representatives (as designated by the CC(AR)) as well as the Registry of the CESTAT.
- 3. Further, as per the CESTAT, as on 10.04.2017, the total number of cases withdrawn on the basis of monetary limits is 4233. However, as per the figures submitted by the Zonal Chief Commissioners, the total number of cases identified for withdrawal is only 4014, which is less than the number of cases withdrawn by the CESTAT. The Nodal Chief Commissioners, are requested to coordinate with the CC(AR) office and the Registry to identify the reasons for such mismatch.
- 4. In this regard, you are requested to identify the cases suitable for bunching and the reasons for the mismatch, so that the specific issues are dealt by the specific benches specifically created for this purpose. The entire exercise of identifying such cases fit for bunching and the reasons for mismatch should positively be completed and a report in the following format should be submitted by 5<sup>th</sup> July, 2017.

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Sr. No.	Issue Involved	No. ident	 cases	Revenue Involved	Bench

Subsequent to this, it may be ensured that the cases are duly listed for hearing in the special benches in coordination with the CESTAT Registry and the CC (AR).

Yours faithfully,

(Ranjana Jha) Joint Secretary (Review) List of Bench wise Nodal Officers for Bunching of identical cases pending before the various benches of CESTAT.

CESTAT Bench	Nodal Chief Commissioner (The redesignated nomenclatures would be as per Notification No. 13/2017 CX(NT) dated 09/06/2017)			
Delhi	Chief Commissioner of Central Excise, Delhi Zone			
Mumbai	Principal Chief Commissioner of Central Excise, Mumbai-I Zone Chief Commissioner of Central Excise,			
Kolkata	Kolkata Zone  Principal Chief Commissioner of Central			
Chennai	Excise, Chennai Zone			
Bangalore	Chief Commissioner of Central Excise, Bangaluru Zone			
Ahmedabad	Chief Commissioner of Central Excise, Ahmedabad Zone Chief Commissioner of Central Excise,			
Allahabad	Chief Commissioner of Central Excise,  Lucknow Zone  Chief Commissioner of Central Excise,			
Chandigarh	Chandigarh Zone			
Hyderabad	Chief Commissioner of Central Excise, Hyderabad Zone			